COURT NO.16

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 4268/2023

[Arising out of impugned final judgment and order dated 17-02-2023 in WP No. 3447/2019 passed by the High Court of Judicature at Bombay]

HARINAGAR SUGAR MILLS LIMITED (BISCUIT DIVISION) & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(I.R. and IA No.43658/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43660/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.44549/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 125992/2023 - EXEMPTION FROM FILING O.T.)

WITH SLP(C) No. 4645/2023 (IX) (FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 47515/2023, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 47725/2023 FOR EXEMPTION FROM FILING O.T. ON IA 47726/2023 AND IA NO. 47517/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

- For Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv. Ms. Nina Nariman, Adv. Mr. Abhay Jadeja, Adv. Mr. Praveen Kumar, AOR Mr. Arun Unikrishnan, Adv. Ms. Pragya Baghel, Adv. Ms. Sunaina Kumar, Adv. For Respondent(s) :Mr. Shailesh S. Pathak, Adv. Mr. Nitin S. Tambwekar, Adv.
  - Mr. Seshatalpa Sai Bandaru, AOR

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Mr. Aaditya Aniruddha Pande, AOR Mr. Siddharth Dharmadhikari, Adv. Mr. Shrirang B. Varma, Adv. Mr. Sourav Singh, Adv. Mr. Jitendra Kumar Tripathi,Adv. Mr. Aditya Mishra, Adv. Mr. Ratish Kumar Sharma,AOR

UPON hearing the counsel the Court made the following O R D E R

1 We have heard learned counsel for the parties.

2 Hearing concluded.

3. Reserved for judgment.

4 It shall be open for the parties to place on record written submissions dealing with the propositions of law, in not more than three pages, within one week from today.

5 Shri Rohatqi, learned senior counsel, on instructions, states that a sum of Rs.4 Crores (approximately) already stands deposited. In addition, a further sum of Rs.10 crores can be paid by the petitioner to the respondent workmen. He clarifies that the said amount would be in addition to the amount of gratuitv (approximately Rs.4 crores) which the workmen are otherwise entitled to.

6. The entire sum, i.e., the amount of gratuity plus the enhanced amount can be distributed as compensation amongst the workmen who may be eligible and entitled to, for being on the rolls of the company.

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7. This, of course, is by way of an endeavour to put an end to the controversy and without prejudice to the respective rights and contentions of the parties.

(RAJNI MUKHI) ASTT. REGISTRAR-cum-PS (ANU BHALLA) COURT MASTER (NSH)